

**FORM G**  
**INVITATION FOR EXPRESSION OF INTEREST FOR**  
**CIAN HEALTHCARE LIMITED**

OPERATING IN PHARMACEUTICAL INDUSTRY AT

Reg. Office At Pune (M.H.) and Plant at Village Sisona, Bhagwanpur, Roorkee, Distt. Haridwar, (Uttarakhand)  
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board  
of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	PAN: AACCC5027C CIN: L24233PN2003PLC017563
2.	Address of the registered office	Milkat No. 3339, Block No.1, From South Side ,C.S.No. 227/23A, Harpale Park, Opp. Berger Paint, Phursungi, Pune, Maharashtra, India, 412308
3.	URL of website	<a href="https://cian.co">https://cian.co</a>
4.	Details of place where majority of fixed assets are located	248, Village Sisona, Bhagwanpur, Roorkee, Distt. Haridwar, (Uttarakhand) -247661
5.	Installed capacity of main products/ services	Product HSN Code : 3004 Capacity : 750000 KG Qty. Sold : 419972.40 KG
6.	Quantity and value of main products/ services sold in last financial year	Product HSN Code : 3004 Capacity : 750000 KG Qty. Sold : 419972.40 KG Sales Value : 4429.09 Lakhs
7.	Number of employees/ workmen	256
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	The details can be sought from RP by sending an email on <a href="mailto:cirp.cianhealthcare@gmail.com">cirp.cianhealthcare@gmail.com</a> or <a href="mailto:risingsun192123@gmail.com">risingsun192123@gmail.com</a>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	The detailed invitation for expression of interest which shall include the eligibility for resolution applicants under section 25(2)(h) of the code can be sought from the RP by sending an email on <a href="mailto:cirp.cianhealthcare@gmail.com">cirp.cianhealthcare@gmail.com</a> or <a href="mailto:risingsun192123@gmail.com">risingsun192123@gmail.com</a>
10.	Last date for receipt of expression of interest	23.12.2024
11.	Date of issue of provisional list of prospective resolution applicants	02.01.2025
12.	Last date for submission of objections to provisional list	07.01.2025
13.	Date of issue of final list of prospective resolution applicants	17.01.2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	22.01.2025
15.	Last date for submission of resolution plans	21.02.2025
16.	Process email id to submit Expression of Interest	<a href="mailto:cirp.cianhealthcare@gmail.com">cirp.cianhealthcare@gmail.com</a>



Sd/-

**Roshen Chordiya**

**Reg. No.:** Registration No. IBBI/IPA-001/IP-P-02840/2023-2024/14347

As IRP of Cian Healthcare Limited

vide Hon'ble NCLT, Mumbai order dated 11 June 2024

Address: 114, Solaris Hubtown, N.S. Phadke Marg, Near East West Flyover,

Andheri (E), Mumbai-400069; **Email:** [cirp.cianhealthcare@gmail.com](mailto:cirp.cianhealthcare@gmail.com)

Date: 07.01.2025

Place: Mumbai

**AFA Valid till 31.12.2025**

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF SYNERGY PETRO PRODUCTS PRIVATE LIMITED**

**RELEVANT PARTICULARS**

- Name of corporate debtor: SYNERGY PETRO PRODUCTS PRIVATE LIMITED
- Date of incorporation of corporate debtor: 19/09/2001
- Authority under which corporate debtor is incorporated / registered: ROC Delhi
- Corporate Identity No. / Limited Liability Identification No. of corporate debtor: U74999DL2001PTC121462
- Address of the registered office and principal office (if any) of corporate debtor: Registered Office: 78, GROUND FLOOR NATIONAL PARK, LAFAT NAGAR 4, South Delhi, NEW DELHI, Delhi, India, 110024  
Other Address: Plot No 481, Industrial Area, Bhiwadi, Rajasthan.
- Insolvency commencement date in respect of corporate debtor: 03-12-2024 (Date of Order) (Date of Order received mail 04-12-2024)
- Estimated date of closure of insolvency resolution process: 18/09/2025 (180 days from the insolvency commencement date)
- Name and registration number of the insolvency professional acting as interim resolution professional: SANJEET KUMAR SHARMA IBI/PA 001/IP-P01132/2018-19/11827 AFA No. AA/11827/02/211224/106682 BE 349, Street No 5, Hari Nagar, Delhi-110064 Email: sanjeetma1975@gmail.com
- Address and e-mail of the interim resolution professional, as registered with the Board: BE 349, Street No 5, Hari Nagar, Delhi-110064 Email: cjp.ansingpetro@gmail.com
- Address and e-mail to be used for correspondence with the interim resolution professional: BE 349, Street No 5, Hari Nagar, Delhi-110064 Email: cjp.ansingpetro@gmail.com
- Last date for submission of claims: 18-12-2024
- Classes of creditors, if any, under clause (b) of sub-section (2A) of section 21, ascertained by the interim resolution professional: Nil
- Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class): NA
- (a) Relevant Forms and (b) Details of authorized representatives are available at: (a) Web Link: https://ibbi.gov.in/home/downloads (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **SYNERGY PETRO PRODUCTS PRIVATE LIMITED (Corporate Debtor)** on 03-12-2024 (insolvency commencement date).

The creditors of **SYNERGY PETRO PRODUCTS PRIVATE LIMITED (Corporate Debtor)**, are hereby called upon to submit their claims with proof on or before 18-12-2024 (insert the date falling fourteen days from the appointment of the interim resolution professional) to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class (specify class) in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 06-12-2024 Place: New Delhi

**Mr. Sanjeet Kumar Sharma**  
Interim Resolution Professional  
For SYNERGY PETRO PRODUCTS PRIVATE LIMITED  
Regn No: IBI/PA 001/IP-P01132/2018-19/11827  
AFA No. AA/11827/02/211224/106682

**Encore Asset Reconstruction Company Private Limited (Encore ARC)**  
Encore ARC Corporate Office Address: 5th Floor, Plot No. 137, Sector 44, Gurugram 122002, Haryana  
**(WITHOUT PREJUDICE)**

ENCOREARC/ICFL/SSFM24-251/201 04.12.2024

M/s. Sparkling Spring Facility Management (Borrower), 5/9, Room No. 201, Saraswati Marg, W.E.A Karol Bagh, Central, Delhi - 110005

Mr. Prithpal Singh S/o Late Sh. Pritham Singh (Co-borrower), A-94, Sudarshan Park, New Delhi - 110015 Also At: 5/9, Room No. 201, Saraswati Marg, W.E.A Karol Bagh, Central, Delhi - 110005

Mr. Kulwant Singh Hora S/o Late Sh. Pritham Singh (Co-borrower) M- 273, Guru Harkishan, Nagar, Paschim Vihar, New Delhi-110063 Also At: 5/9, Room No. 201, Saraswati Marg, W.E.A Karol Bagh, Central, Delhi - 110005

Mrs. Taranjeet Kaur (Co-borrower), 5/9, Room No. 201, Saraswati Marg, W.E.A Karol Bagh, Central, Delhi - 110005

M/s. Evershine Housekeeping Service (Co-borrower), 5/9, Room No. 201, Saraswati Marg, W.E.A Karol Bagh, Central Delhi - 110005

**Dear Sir/Madam,**  
Sub: Notice for removal of Movable Items lying at the secured asset situated All That Build up Property Bearing No. A-94, Plot/Ahata no. 8 Land Area Measuring 550 Sq. Yds., Out of Khaska No. 2704/597, Situated in The Area of Village Bassai Darapur, Delhi State Delhi, Colony Known as Sudershan Park Extn. New Delhi - 110015 standing in the name of Mr. Prithpal Singh

We Encore Asset Reconstruction Company Private Limited acting in its capacity as the trustee of EARC-BANK-030- TRUST (Encore ARC) had acquired the financial asset of Sparkling Spring Facility Management from Indostar Capital Finance Limited (ICFL) alongwith the underlying rights, title and interest in the security thereon on 30.12.2023. As you are aware that the secured asset 'Bearing No. A-94, Plot/Ahata no. 8 Land Area Measuring 550 Sq. Yds., Out of Khaska No. 2704/597, Situated in The Area of Village Bassai Darapur, Delhi State Delhi, Colony Known as Sudershan Park Extn. New Delhi - 110015 standing in the name of Mr. Prithpal Singh ("Secured Asset"), is under physical possession of the Encore ARC as per the provisions of the SARFAESI Act, 2002.

While taking over the physical possession of the secured asset, we have prepared an inventory of the movable items/articles lying at the secured asset. A list of the inventory is annexed herewith as Annexure-1. You are hereby put to notice to remove all the items as mentioned in Annexure 1 on or before 13.12.2024, failing which Encore ARC shall take steps to transfer/shift of all the items mentioned in the inventory lists to Godown without any further notice at your cost and expenses.

The copy of inventory list is enclosed. This is for your information. Yours faithfully, Sd/ Authorized Officer (For Encore Asset Reconstruction Company Private Limited) Acting in its capacity as the Trustee of EARC-Bank-030-Trust

**FORM G INVITATION FOR EXPRESSION OF INTEREST FOR CIAN HEALTHCARE LIMITED**  
OPERATING IN PHARMACEUTICAL INDUSTRY AT Reg. Office At Pura (M.H.) and Plant at Village Sisona, Bhagwanpur, Roorkee, Distt. Haridwar, (Uttarakhand) (Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

- Name of the corporate debtor along with PAN & CIN/ LLP No.: CIAN HEALTHCARE LIMITED PAN: AACCS2027C CIN: L24233PN2003PLC017563
- Address of the registered office: Milkai No. 3339, Block No. 1, From South Side, C.S.No. 227/23A, Harpal Park, Opp. Berger Paint, Phursungi, Pune, Maharashtra, India, 412308
- URL of website: https://cian.co
- Details of place where majority of fixed assets are located: 248, Village Sisona, Bhagwanpur, Roorkee, Distt. Haridwar, (Uttarakhand)-247661
- Installed capacity of main products/services: Product HSN Code : 3004 Capacity : 750000 KG Qty. Sold : 419972.40 KG
- Quantity and value of main products/services sold in last financial year: Product HSN Code : 3004 Capacity : 750000 KG Qty. Sold : 419972.40 KG Sales Value : 4429.09 Lakhs
- Number of employees/ workmen: 256
- Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL: The details can be sought from RP by sending an email on cjp.cianhealthcare@gmail.com or risingsun192123@gmail.com
- Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL: The detailed invitation for expression of interest which shall include the eligibility for resolution applicants under section 25(2)(h) of the code can be sought from the RP by sending an email on cjp.cianhealthcare@gmail.com or risingsun192123@gmail.com
- Last date for receipt of expression of interest: 23.12.2024
- Date of issue of provisional list of prospective resolution applicants: 02.01.2025
- Last date for submission of objections to provisional list: 07.01.2025
- Date of issue of final list of prospective resolution applicants: 17.01.2025
- Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants: 22.01.2025
- Last date for submission of resolution plans: 21.02.2025
- Process email id to submit Expression of Interest: cjp.cianhealthcare@gmail.com

Sd/- Roshen Chordya  
As JP of Cian Healthcare Limited  
vide Horrible NCLT, Mumbai order dated 11 June 2024  
Address: 114, Solaris Hubtown, N. S. Phadke Marg Near East Flyover, Andheri (E), Mumbai-400069; Email: cjp.cianhealthcare@gmail.com  
Date: 07.12.2024 Place: Mumbai

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)  
**FOR THE ATTENTION OF THE CREDITORS OF TRANZLEASE HOLDINGS (INDIA) PRIVATE LIMITED**

**RELEVANT PARTICULARS**

- Name of corporate debtor: Translease Holdings (India) Private Limited
- Date of incorporation of corporate debtor: 06/06/2006
- Authority under which corporate debtor is incorporated / registered: Registrar of Companies, Mumbai
- Corporate Identity No. / Limited Liability Identification No. of corporate debtor: U65930MH2006PTC162526
- Address of the registered office and principal office (if any) of corporate debtor: Regd. Office: House No. 695, Trunopi Apt. Patalker Plot, Kalambhe Shahapur, Kalmangon, Thane, Maharashtra, India, 421601  
04-12-2024 (Order Received on 04-12-2024)
- Insolvency commencement date in respect of corporate debtor: 02/06/2025 (180 days from the order dated 04-12-2024)
- Estimated date of closure of insolvency resolution process: NPV Insolvency Professionals Private Limited (Formerly known as Mantran Insolvency Professionals Private Limited through its Director, Mr. Atul Tandon IBI Reg. No: IBI/PA 004/PA-2/2022-23/50021
- Name and registration number of the insolvency professional acting as interim resolution professional: Address: House No. 66, Seshtra Vihar, New Delhi, National Capital Territory of Delhi - 110 092  
Email: gprajns@icpi.com
- Address and e-mail to be used for correspondence with the interim resolution professional: Regd. Office: 1003, 20th ZI, Near Awin Hotel, Sushri Bhawan Road, Thalteji, Ahmedabad - 380054  
Process Email Id: cjp.translease@gmail.com
- Last date for submission of claims: 18-12-2024 (14 days from the receipt of the order dated 04-12-2024)
- Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional: Not Applicable
- Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class): Not Applicable
- (a) Relevant Forms and (b) Details of authorized representatives are available at: (a) www.ibbi.gov.in (b) www.translease.com (c) Not Applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench - VI has ordered the commencement of a corporate insolvency resolution process of the **Translease Holdings (India) Private Limited** on **04.12.2024** (Order received on 04.12.2024).

The creditors of **Translease Holdings (India) Private Limited**, are hereby called upon to submit their claims with proof on or before **18.12.2024** to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class (specify class) in Form CA. -NA

Submission of false or misleading proofs of claim shall attract penalties.

Date: 07.12.2024 Place: Delhi

**IP- NPV INSOLVENCY PROFESSIONALS PRIVATE LIMITED**  
(Formerly Known as Mantran Insolvency Professionals Private Limited) Through its Director - Mr. Atul Tandon  
Appointed as Interim Resolution Professional  
In the matter of Translease Holdings (India) Private Limited  
IBBI Reg. No: IBI/PA 004/PA-2/2022-23/50021  
Email for Correspondence: cjp.translease@gmail.com

**"IMPORTANT"**

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**IDBI BANK** R.O: DEHRADUN, PIN- 248001, UTTARAKHAND  
**Demand Notice u/s 13(2) of SARFAESI Act)**

**NOTICE UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFAESI Act, 2002)**

Name of the Borrower/s 1.) Shri Aditya Agarwal. Address 1- Savitri Sadan Mandi Bans. Near Aryamandir, Moradabad, Uttar Pradesh 244001.  
2.) Smt. Rama Agarwal. Savitri Sadan Mandi Bans. Near Aryamandir, Moradabad, Uttar Pradesh 244001.

Notice is hereby given to the aforesaid Borrower(s) and Mortgagee(s) *(retain the word "Mortgagee(s), if third party mortgage is created)* that the aforesaid Borrower was sanctioned financial assistance of Rs. 70,00,000/- only and disbursement amount Rs 30,00,000/- only by IDBI Bank Ltd. (IDBI Bank), by way of Home Loan. Pursuant to the sanction of the said financial assistance, necessary loan and security documents were executed by **Shri Aditya Agarwal and Smt. Rama Agarwal**. The said financial assistance has been secured, inter alia, by mortgage by deposit of title deeds of the properties mentioned below. As the aforesaid Borrower has defaulted in repayment of the said financial assistance in terms of the Loan Agreement (s) dated 23.05.2022, the account of the Borrower has been classified as non-performing assets (NPA) in the books of IDBI Bank in terms of the guidelines issued by Reserve Bank of India (RBI) from time to time. In view of the defaults committed by the aforesaid Borrower, IDBI Bank, vide its letter bearing Ref. No.13(2)/RAC Dehradun/2023-24 dated 30.09.2023, has declared the financial assistance together with interest and other monies aggregating Rs. 38,94,107.28 (Rupees Thirty Eight lakh Ninety four thousand one hundred Seven and Paise Twenty Eight only) as on 30.09.2023, to have become immediately due and payable by the Borrower and called upon the Borrower to pay to IDBI Bank the said sums together with further interest thereon with effect from 10.07.2023 till payment or realization, at the contractual rate as stated in the said letter. As on 30.09.2023 an amount of Rs. 38,94,107.28 (Rupees Thirty Eight lakh Ninety four thousand one hundred Seven and Paise Twenty Eight only) is due and payable by the Borrower **Shri Aditya Agarwal and Smt. Rama Agarwal** to IDBI Bank, along with further interest thereon at the contractual rate till payment/realization.

Necessary notice was issued/served by IDBI Bank, under section 13(2) of the SARFAESI Act at the respective addresses of the Borrower(s)/Mortgagee(s) by "Registered post with Acknowledgement Due" which was returned un-served with postal remark "Address not located". In view of the aforesaid, this public notice is issued in compliance with Proviso to Rule 3 (1) of the SARFAESI Rules. Please note that you shall not transfer or otherwise (other than in the ordinary course of your business) any of the Secured Assets, without prior written consent of IDBI Bank, failing which you shall be liable for an offence punishable under section 29 of the SARFAESI Act. We invite your attention to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. In the circumstances, Borrower(s)/Mortgagee (s) is, once again, requested to pay the aforesaid amount within sixty days from the date hereof failing which IDBI Bank, as a secured creditor shall be entitled to enforce its security interest, under the provisions of the SARFAESI Act as also under any other law as available to IDBI Bank for realising its dues.

**Details of the property-** Khaska No. 49 A, Baran Surkh Near Vidhya Nagar (Mau) Tehsil & Dist. Moradabad. Having an area 125.00 sq.mtr Which is bounded as East - Plot of Smt Ratna Devi and Smt Munni Devi, West- Plot of Kalu Singh, North- House of other person, South- Road 10.00 ft wide road.

Date :07.12.2024 Place: Dehradun Sd/- Authorised Officer & Deputy General Manager IDBI Bank Ltd

**INDIA SHELTER FINANCE CORPORATION LTD.**  
Corporate Office: 6th Floor, Plot No 15, Institutional Area, Sector 44 Gurugram-122003 Haryana Tel: 1800-532-4444, Fax: Website: https://www.indiasherter.in Registered Office: India Shelter Finance Corp Ltd, 6th Floor, Plot No 15, Institutional Area, Sector 44 Gurugram-122003

**SALE NOTICE FOR SALE OF IMMOVABLE PROPERTY**

Auction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act") read with Rule 9(1) of the Security Interest (Enforcement) Rules, 2002 (hereinafter referred to as "the Rules"). Notice is hereby given to the public in general and in particular to the Borrower(s), Co-Borrower(s) and Guarantor(s) or their legal heir(s) or representative(s) that the below described immovable property(ies) mortgaged/charged to India Shelter Finance Corporation Limited (hereinafter referred to as the Secured Creditor), the possession of which has been taken by the Authorized Officer of the Secured Creditor having its Registered Office at 6th Floor, Plot No 15, Institutional Area, Sector 4 Gurugram Haryana -122002, Branch -1st Floor, PS Tower Kurnhar Gate, Circular Rd, near ICICI Bank, Bagrangnagar Colony, U.I. Colony, Bharatpur, Rajasthan 321001 Branch - 1st Floor, Balaji Complex, Chandigarh Hospital Road, opposite Bus Stand, Baba Shyam Singh Colony, Hanumanagar, Rajasthan 335512 Branch- Shop No. 67b & 68, Second Floor, P. No. 277 (east), Tagore Nagar, Next To Dcm, Ajmer Road, Jaipur- 302021 Branch - Ground Floor, Gill Bhawan, Rd Number 3, opposite Skyline Hospital, Railway Quarters, Jhunjhunu, Rajasthan 333001 Branch - No A/94/95 1st Floor, Shiv Gauri Plaza, Akhalya Vikas Yojana, Jodhpur (Raj)342001 will be sold on "As is Where is" and "Whatever there is" basis on the dates mentioned below for realization of the amount due to the Secured Creditor from the Borrowers, co-borrowers and guarantors. The sale will be done by the Authorized Officer at the place mentioned below.

Loan Account Number/AP Number And Name of Borrower(s) / Co-Borrower(s) /Guarantor(s)	Demand Notice u/s 13(2) Date and Amount	Description of the Immovable Property/ Secured Asset	Date and Type of Possession	Reserve Price	Date and Time of Inspection of the property
AP-10101090 & AP-10068973/LA15CLLONS00000504805 MR/ MRS. NEETU (Borrower)/MR./ MRS. Bhagat Singh(Co-Borrower)	Date: 10-17-2024 Rs. 10,17,368 (Ten Lakh Seventeen Thousand Three Hundred Sixty Eight Only) Bid Increase Amount : 10,000/-	All that part and parcel of the property situated at Patta No. 04 Village Bachhamadi, gram Panchayat Bacchhamadi Panchayat Samiti Nadoba Tehsil Nabadwipi Bharatpur Raj BOUNDARY:- East-Khasra West- House Of Ravindra, North-House Of Chhitalmal, South-House Of Mukesh,	16-Oct-2024 Symbolic	Rs. 8,22,350/- Eight Lakh Twenty Three Thousand Three Hundred Fifty only	20-Dec-2024 (10 am to 5 pm) EMD Deposition Last Date 23-Dec-2024
AP-10101090 & AP-10068973/LA15CLLONS00000504805 MR/ MRS. NEETU (Borrower)/MR./ MRS. Bhagat Singh(Co-Borrower)	Date: 16-May-2024 Rs. 262,8613/- Rupees Twenty six Lakh Twenty Eight Thousand six hundred sixteen hundred only Bid Increase Amount : 10,000/-	All that part and parcel of the property situated at Patta No. Nil Nandram kesh dhami, Hanumanagar Rajasthan 335512 Branch- Shop No. 67b & 68, Second Floor, P. No. 277 (east), Tagore Nagar, Next To Dcm, Ajmer Road, Jaipur- 302021 Branch - Ground Floor, Gill Bhawan, Rd Number 3, opposite Skyline Hospital, Railway Quarters, Jhunjhunu, Rajasthan 333001 Branch - No A/94/95 1st Floor, Shiv Gauri Plaza, Akhalya Vikas Yojana, Jodhpur (Raj)342001 will be sold on "As is Where is" and "Whatever there is" basis on the dates mentioned below for realization of the amount due to the Secured Creditor from the Borrowers, co-borrowers and guarantors. The sale will be done by the Authorized Officer at the place mentioned below.	13-Sept-2024 Symbolic	Rs. 33,52,000/- Thirty Three Lakh Fifty Two Thousand Only Rs. 29,37,428/- Rupees Twenty nine Lakh Thirty Seven Thousand Four Hundred Twenty Eight only Earnest Money Deposit (EMD) : Rs. 3,35,200/- Three Lakh Thirty Five Thousand Two hundred only	20-Dec-2024 (12 AM to 5 pm) EMD Deposition Last Date 23-Dec-2024
AP-10101090 & AP-10068973/LA15CLLONS00000504805 MR/ MRS. NEETU (Borrower)/MR./ MRS. Bhagat Singh(Co-Borrower)	Date: 16-May-2024 Rs. 262,8613/- Rupees Twenty six Lakh Twenty Eight Thousand six hundred sixteen hundred only Bid Increase Amount : 10,000/-	All that part and parcel of the property situated at Patta No. Nil Nandram kesh dhami, Hanumanagar Rajasthan 335512 Branch- Shop No. 67b & 68, Second Floor, P. No. 277 (east), Tagore Nagar, Next To Dcm, Ajmer Road, Jaipur- 302021 Branch - Ground Floor, Gill Bhawan, Rd Number 3, opposite Skyline Hospital, Railway Quarters, Jhunjhunu, Rajasthan 333001 Branch - No A/94/95 1st Floor, Shiv Gauri Plaza, Akhalya Vikas Yojana, Jodhpur (Raj)342001 will be sold on "As is Where is" and "Whatever there is" basis on the dates mentioned below for realization of the amount due to the Secured Creditor from the Borrowers, co-borrowers and guarantors. The sale will be done by the Authorized Officer at the place mentioned below.	16-Oct-2024 Symbolic	Rs. 8,05,700/- Rupees Eight Lakh Ninety Thousand Only Rs. 7,99,000/- Rupees Seven Lakh Ninety Nine Thousand Only Earnest Money Deposit (EMD) : Rs. 3,35,200/- Three Lakh Thirty Five Thousand Two hundred only	20-Dec-2024 (10:00 AM to 05:00 PM) EMD Deposition Last Date 21-Dec-2024
AP-10101090 & AP-10068973/LA15CLLONS00000504805 MR/ MRS. NEETU (Borrower)/MR./ MRS. Bhagat Singh(Co-Borrower)	Date: 16-May-2024 Rs. 262,8613/- Rupees Twenty six Lakh Twenty Eight Thousand six hundred sixteen hundred only Bid Increase Amount : 10,000/-	All that part and parcel of the property situated at Patta No. Nil Nandram kesh dhami, Hanumanagar Rajasthan 335512 Branch- Shop No. 67b & 68, Second Floor, P. No. 277 (east), Tagore Nagar, Next To Dcm, Ajmer Road, Jaipur- 302021 Branch - Ground Floor, Gill Bhawan, Rd Number 3, opposite Skyline Hospital, Railway Quarters, Jhunjhunu, Rajasthan 333001 Branch - No A/94/95 1st Floor, Shiv Gauri Plaza, Akhalya Vikas Yojana, Jodhpur (Raj)342001 will be sold on "As is Where is" and "Whatever there is" basis on the dates mentioned below for realization of the amount due to the Secured Creditor from the Borrowers, co-borrowers and guarantors. The sale will be done by the Authorized Officer at the place mentioned below.	16-Oct-2024 Symbolic	Rs. 7,99,000/- Rupees Seven Lakh Ninety Nine Thousand Only Earnest Money Deposit (EMD) : Rs. 3,35,200/- Three Lakh Thirty Five Thousand Two hundred only	20-Dec-2024 (10:00 AM to 05:00 PM) EMD Deposition Last Date 21-Dec-2024
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AP-10101090 & AP-10068973/LA15CLLONS00000504805 MR/ MRS. NEETU (Borrower)/MR./ MRS. Bhagat Singh(Co-Borrower)	Date: 16-May-2024 Rs. 262,8613/- Rupees Twenty six Lakh Twenty Eight Thousand six hundred sixteen hundred only Bid Increase Amount : 10,000/-	All that part and parcel of the property situated at Patta No. Nil Nandram kesh dhami, Hanumanagar Rajasthan 335512 Branch- Shop No. 67b & 68, Second Floor, P. No. 277 (east), Tagore Nagar, Next To Dcm, Ajmer Road, Jaipur- 302021 Branch - Ground Floor, Gill Bhawan, Rd Number 3, opposite Skyline Hospital, Railway Quarters, Jhunjhunu, Rajasthan 333001 Branch - No A/94/95 1st Floor, Shiv Gauri Plaza, Akhalya Vikas Yojana, Jodhpur (Raj)342001 will be sold on "As is Where is" and "Whatever there is" basis on the dates mentioned below for realization of the amount due to the Secured Creditor from the Borrowers, co-borrowers and guarantors. The sale will be done by the Authorized Officer at the place mentioned below.	16-Oct-2024 Symbolic	Rs. 7,99,000/- Rupees Seven Lakh Ninety Nine Thousand Only Earnest Money Deposit (EMD) : Rs. 3,35,200/- Three Lakh Thirty Five Thousand Two hundred only	20-Dec-2024 (10:00 AM to 05:00 PM) EMD Deposition Last Date 21-Dec-2024
AP-10101090 & AP-10068973/LA15CLLONS00000504805 MR/ MRS. NEETU (Borrower)/MR./ MRS. Bhagat Singh(C					



**केनरा बँक Canara Bank**  
Regional Office Pune II, S. No. 436, 3rd Floor, Sukhwani Business Hub, Near Nashik Phata Metro Station, Kasarwadi, Pune 411026. Mob.: 9406880047, 8055811876  
Branch : Narayangaon Branch (2569).

**Notice for exercising the right of redemption under Section 13 (8) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act").**

Ref. No. : 6952/REC2/2024/SARFAESI/2569619002527 Dated: 04.12.2024  
To Regd. Post with Ack. Due

The Borrower/Guarantors/Mortgagor:  
(1) **Mr. Temgire Surakant Namdev**, At Post Majarwadi, Tal Junnar, Dist. Pune, Maharashtra-410504  
(2) **Mr. Jaysing Tatyba Parkhe**, A-3 Sejal CHS, Subhash Road, Near Baugh Shala Maidan, Vishnunagar, Dombivali West, Kalyan Vishnunagar Thane, Maharashtra-421202

The undersigned being the Authorized Officer of **Canara Bank, Narayangaon Branch (2569)**, (hereinafter referred to as "the secured creditor"), appointed under the Act do hereby issue this notice under Section 13(8) of the Act read with Rule 8(6) of the SARFAESI Rules, to you all as under:

As you all are aware that the secured creditor had issued the Demand Notice under Section 13(2) of the Act on 05/10/2021 to the borrower/firm **Mr. Temgire Surakant Namdev & Mr. Jaysing Tatyba Parkhe** (name of Borrower/ Mortgagor/Guarantor), the mortgagor and the guarantors (above mentioned names), demanding to pay an amount of **Rs. 24,14,414.09/- (Rupees Twenty-Four Lakh Fourteen Thousand Four Hundred Fourteen and Paise Nine Only)** and interest stated thereon within 60 days from the date of receipt of the said notice.

Since, the Borrowers / Firm, the mortgagors and the Guarantor (above mentioned names) having failed to repay the amount mentioned in the above said demand notice, the Authorized Officer under Section 13(4) of the Act had taken symbolic/physical possession of the secured assets described in the **Possession Notice dated 31/12/2021** Further, the said symbolic/physical possession notice was duly published in **Loksatta and Financial Express newspapers on 02/01/2022 (Date of Publication)**

To comply with the provisions of SARFAESI Act, 2002 read with Rule 8(6) of SARFAESI Rules, you all are hereby given a last and final opportunity to redeem and reclaim the secured assets, which are in possession of the secured creditor within 30 days from the receipt of this notice, by discharging the liability of **Rs 28,02,818.63/- Twenty Eight Lakh Two Thousand Eight Hundred Eighteen and Paise Sixty Three Only** as on 03.12.2024, plus subsequent interest, costs and expenses in full, failing which the sale/auction notice under the Act will be published in the newspaper specifying one of the following modes mentioned below, to sell the secured assets:

- By obtaining quotations from the persons dealing with similar secured assets or otherwise interested in buying assets; or
- By inviting tenders from the public; or
- By holding public auction including through e-auction mode; or
- By private treaty.

As per Section 13(8) of the Act, you are entitled to redeem the secured Assets at any time before the date of publication of sale notice in Newspapers, failing which your Right to redeem the mortgaged property as per Section 13(8) of the Act shall stand extinguished.

This is without prejudice to any other rights available to the secured creditor under the subject Act/ or any other law in force.

Thanking You,  
Authorised officer, Canara Bank

**केनरा बँक Canara Bank**  
Regional Office Pune II, S. No. 436, 3rd Floor, Sukhwani Business Hub, Near Nashik Phata Metro Station, Kasarwadi, Pune 411026. Mob.: 9406880047, 8055811876  
Branch : Narayangaon Branch (2569).

**Notice for exercising the right of redemption under Section 13 (8) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act").**

Ref. No. 6952/REC2/2024/SARFAESI/2569630000012 Dated: 04.12.2024  
To Regd. Post with Ack. Due

The Borrower/Guarantors/Mortgagor:  
(1) **Mr. Jagannath Kashappa Panchal**, Shiv Vihar Society, Near Sarkari Hospital, Narayangaon, Tal. Junnar, Dist. Pune, Maharashtra-410504  
(2) **Mrs. Sangita Jagannath Panchal**, At PO Narayangaon, Shiv Vihar Society, Tal. Junnar, Dist. Pune, Maharashtra-410504

The undersigned being the Authorized Officer of **Canara Bank, Narayangaon Branch (2569)**, (hereinafter referred to as "the secured creditor"), appointed under the Act do hereby issue this notice under Section 13(8) of the Act read with Rule 8(6) of the SARFAESI Rules, to you all as under:

As you all are aware that the secured creditor had issued the Demand Notice under Section 13(2) of the Act on 29/01/2022 to the borrower/firm **Mr. Jagannath Kashappa Panchal & Mrs. Sangita Jagannath Panchal** (name of Borrower/ Mortgagor/Guarantor), the mortgagor and the guarantors (above mentioned names), demanding to pay an amount of **Rs. 16,07,507/- (Rupees Sixteen Lakh Seven Thousand Five Hundred Seven Only)** and interest stated thereon within 60 days from the date of receipt of the said notice.

Since, the Borrowers / Firm, the mortgagors and the Guarantor (above mentioned names) having failed to repay the amount mentioned in the above said demand notice, the Authorized Officer under Section 13(4) of the Act had taken symbolic/physical possession of the secured assets described in the **Possession Notice dated 20.05.2022** Further, the said symbolic/physical possession notice was duly published in **Loksatta and Financial Express newspapers on 24/05/2022**

To comply with the provisions of SARFAESI Act, 2002 read with Rule 8(6) of SARFAESI Rules, you all are hereby given a last and final opportunity to redeem and reclaim the secured assets, which are in possession of the secured creditor within 30 days from the receipt of this notice, by discharging the liability of **Rs 20,61,020/- Twenty Lakh Sixty One Thousand Twenty Only** as on 03.12.2024, plus subsequent interest, costs and expenses in full failing which the sale/auction notice under the Act will be published in the newspaper specifying one of the following modes mentioned below, to sell the secured assets:

- By obtaining quotations from the persons dealing with similar secured assets or otherwise interested in buying assets; or
- By inviting tenders from the public; or
- By holding public auction including through e-auction mode; or
- By private treaty.

As per Section 13(8) of the Act, you are entitled to redeem the secured Assets at any time before the date of publication of sale notice in Newspapers, failing which your Right to redeem the mortgaged property as per Section 13(8) of the Act shall stand extinguished.

This is without prejudice to any other rights available to the secured creditor under the subject Act/ or any other law in force.

Thanking You,  
Authorised officer, Canara Bank

**केनरा बँक Canara Bank**  
Regional Office Pune II, S. No. 436, 3rd Floor, Sukhwani Business Hub, Near Nashik Phata Metro Station, Kasarwadi, Pune 411026. Mob.: 9406880047, 8055811876  
Branch : Narayangaon Branch (2569).

**Notice for exercising the right of redemption under Section 13 (8) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred to as "the Act").**

Ref. No. 6952/REC2/2024/SARFAESI/2569261050345 Dated: 04.12.2024  
To Regd. Post with Ack. Due

The Borrower/Guarantors/Mortgagor:  
(1) **M/s Shrimant Hosiyar**, At Pradnyapuri Complex, Narayangaon, Tal. Junnar, Dist. Pune, Maharashtra-410504  
(2) **Mrs. Ambika Chandrakant Shevantikar**, (3) **Mr. Chandrakant L Shevantikar**, Both at : PradnyaPuri Complex, 1st Floor, Room No. 2, Near Mukta Mandir, AP Narayangaon, Tal junnar, dist. Pune, Maharashtra-410504

The undersigned being the Authorized Officer of **Canara Bank, Narayangaon Branch (2569)**, Maharashtra (hereinafter referred to as "the secured creditor"), appointed under the Act do hereby issue this notice under Section 13(8) of the Act read with Rule 8(6) of the SARFAESI Rules, to you all as under:

As you all are aware that the secured creditor had issued the Demand Notice under Section 13(2) of the Act on 05.10.2021, to the borrower/firm **M/s Shrimant Hosiyar, Mrs. Ambika Chandrakant shevantikar & Mr. Chandrakant L Shevantikar** (name of Borrower/ Mortgagor/Guarantor), the mortgagor and the guarantors (above mentioned names), demanding to pay an amount of **Rs. 27,19,361.27/- (Rupees Twenty-Seven Lakh Nineteen Thousand Three Hundred Sixty-One and Paise Twenty-Seven Only)** and interest stated thereon within 60 days from the date of receipt of the said notice.

Since, the Borrowers / Firm, the mortgagors and the Guarantor (above mentioned names) having failed to repay the amount mentioned in the above said demand notice, the Authorized Officer under Section 13(4) of the Act had taken Symbolic/Physical possession of the secured assets described in the **Possession Notice dated 20.05.2022**. Further, the said Symbolic/Physical possession notice was duly published in **Loksatta and Financial Express newspapers on 24.05.2022**.

To comply with the provisions of SARFAESI Act, 2002 read with Rule 8(6) of SARFAESI Rules, you all are hereby given a last and final opportunity to redeem and reclaim the secured assets, which are in possession of the secured creditor within 30 days from the receipt of this notice, by discharging the liability of **Rs 44,04,674.27/- Rupees Forty Four Lakh Four Thousand Six Hundred Seventy Four and Paise Twenty Seven Only** as on 03.12.2024 plus subsequent interest, costs and expenses in full, failing which the sale/auction notice under the Act will be published in the newspaper specifying one of the following modes mentioned below, to sell the secured assets:

- By obtaining quotations from the persons dealing with similar secured assets or otherwise interested in buying assets; or
- By inviting tenders from the public; or
- By holding public auction including through e-auction mode; or
- By private treaty.

As per Section 13(8) of the Act, you are entitled to redeem the secured Assets at any time before the date of publication of sale notice in Newspapers, failing which your Right to redeem the mortgaged property as per Section 13(8) of the Act shall stand extinguished.

This is without prejudice to any other rights available to the secured creditor under the subject Act/ or any other law in force.

Thanking You,  
Authorised officer, Canara Bank

**यूनियन बँक Union Bank of India**  
Asset Recovery Branch : Suyog Plaza, 1<sup>st</sup> Floor, 1278, Jangali Maharaj Road, Deccan Gymkhana, Pune - 411 004, Mob : 8169178780  
Email : ubin0578789@unionbankofindia.bank

**Notice to the Borrower informing about Sale (30 Days Notice) Rule 6(2) / 8(6) of Security Interest (Enforcement) Rules 2002**

Ref No. ARB/OR/ 658 /2024-25 Date : 30/11/2024

To,  
1) **Mr. Romeo Arokanathan Jokin**, Flat No.F-606,Indra Prabha Society Vikas Nagar, Dehu Road, Pune-412101  
2) **Mr. Romeo Arokanathan Jokin**, Flat No.204,2nd Floor, Prabhadevi/Arcade, Mohan Nagar CHSL, Plot No D 34,Baner, Taluka-Haveli, Dist-Pune-411045  
3) **Mr. Romeo Arokanathan Jokin**, Ursula Apartment, Flat No 308, Next to IDBI, Shivaji Nagar, Bangalore-560001  
Sir/Madam,

**Subject :- Sale of Property Belonging to Mr. Romeo Arokanathan Jokin for Realization of amount due to Bank under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.**

Union Bank of India, ASSET RECOVERY BRANCH, Suyog Plaza, 1<sup>st</sup> Floor, 1278, Jangali Maharaj Road, Deccan Gymkhana, Pune - 411 004 the secured creditor, caused a demand notice dated **24/06/2024** under Section 13(2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002, calling upon you to pay the dues within the time stipulated therein. Since you failed to comply the said notice within the period stipulated, the Authorized Officer, has taken possession of the secured assets under Section 13(4) of the Act read with Rule 6 / 8 of Security Interest (Enforcement) Rules, 2002 on **16/10/2024**

Even after taking possession of the secured asset, you have not paid the amount due to bank. As such, it has become necessary to sell the below mentioned property by holding public e-auction after 30 days from the date of receipt of this notice through online mode. The date and time of e-auction along with the Reserve Price of the property and the details of the service provider, in which the e-auction to be conducted, shall be informed to you separately.

Therefore, if you pay the amount due to the bank along with subsequent interest, costs, charges and expenses incurred by bank before the date of publication of sale notice, no further action shall be taken for sale of the property and you can redeem your property as stipulated in sec. 13 (8) of the Act.

**Schedule of Property**

All that Piece and parcel of the ZBHK Residential Flat No.204 on 2nd Floor admeasuring area 49.81 Sq.Mtrs Carpet Area along with balcony admeasuring 6.17 Sq. Mtr Architectural Projection admeasuring 3.22 Sq. Mtr. In the Project Known as Prabhavi Arcade situated at S.No.53/7,54/3,54/5/1,94/1,95,96/1/1, 96/1/2, 96/2, 96/3, 96/4,97, Mohan Nagar Co-Operative Housing Society Ltd. Village Baner, Taluka Haveli and District Pune-411045 within the limits of Sub Registrar Haveli Pune and Pune Municipal Corporation which is **Bounded** as follows: On or towards East: Open Space, On or towards South: Flat No. 201, On or towards West: Lift, On or towards North: Open Space

Date: 30/11/2024  
Place: Pune

**Amit Thorat**  
Authorised Officer & Chief Manager,  
Union Bank of India  
(This notice is also being published in vernacular.  
The English version shall be final if any question of interpretation arises.)

**बँक ऑफ बरोडा Bank of Baroda**  
Wagholi Branch : Shop No. 13, Gat No. 661, Atharva LLP, Wagholi Pune, Wagholi, 412207

**Notice To Borrower (under Sub-section (2) of Section 13 of the Sarfaesi Act, 2002)**

To,  
**Mr. Shankar Kisanrao Kale & Mrs. Sanika Shankar Kale**, Flat No-C/901, 9th Floor, Palm Atlantis Co-Operative Housing Society, Gat No-228, Wagholi Pune-412207

Date: 19/11/2024

**Res: Credit facilities with our Wagholi Branch**

Dear Sirs

1) We refer to sanction letter dated 08/02/2023 conveying sanction of various credit facilities and the terms of sanction. Pursuant to the above sanction, you have availed and started utilizing the credit facilities after providing security for the same, as hereinafter stated. The present outstanding in various loan/credit facility accounts and the security interests created for such liability are as under:

Nature and Type of facility	Limit (Rs.) In lakhs	Rate of Interest	O/s as on 18/11/2024 (inclusive of interest up to 18/11/2024)	Security agreement with brief description of securities (please mention the details of security agreements and details of mortgaged property including total area and boundaries)
Term Loan (Home Loan) (80060600001525)	Rs. 31.50	9.15%	Rs. 33,57,887 + Interest thereon and other charges	Equitable Mortgage Of Residential Flat Bearing No. 901 On 9th Floor In Building No. C, Admeasuring 45.78 Square Meters Carpet Area With Terrace Area Admeasuring 7.55 Sq. Mtrs. And One Covered Car Parking Bearing No Cp-18 (in B Building) And With The Area Including The Allocated Right To Use Of All Common Restricted Areas, Situated In The Project Known As & Palm Atlantis & And In The Society Known As & Palm Atlantis Wing B.c And D Co-op. Housing Society Ltd & Constructed On Land Bearing Gat No. 228, Area Admeasuring 01h.17r i.e. 11700 Sq. Mtrs. Out Of Total Area Admeasuring 02h.34r. Assessed At Rs. 05.39 Paise Out Of The Said Land Area Adms. 01h.12r i.e. 11200 Sq. Mtrs. Situated At Village Wagholi, Taluka Haveli, District Pune And Within The Jurisdiction Of Sub-registrar, Haveli, Pune And Also Within The Local Limits Of Pune Municipal Corporation Belonging To Mr. Shankar Kisanrao Kale & Mrs. Sanika Shankar Kale And It Is <b>Bounded As Follows:- Boundaries Of The Flat Are As Under: East : By Open Space, West : By Entrance, Passage And Flat No 904, North : By Duct And Flat No 908, South : By Staircase And Flat No 908</b>

2. You have jointly and severally promise to pay Bank of Baroda or order at their Branch Office in Wagholi Branch, the sum of Rs. 31.50 Lakhs as per the term loan agreement Dated 10.02.2023. The outstanding stated above exclude further drawings and interest thereon and other charges.

3. As you are aware, you have committed defaults in payment of interest on above loans/outstandings for the month ended **31.05.2024**. You have also defaulted in payment of instalments of term loan/demand loans which have fallen due for payment on **10.02.2024** and thereafter.

4. Consequently upon the defaults committed by you, your loan account has been classified as non-performing asset on **10.05.2024** (mention date of classification as NPA) in accordance with the Reserve Bank of India directives and guidelines. In spite of our repeated requests and demands you have not repaid the overdue loans including interest thereon.

5. Having regard to your inability to meet your liabilities in respect of the credit facilities duly secured by various securities mentioned in para 1 above, and classification of your account as a non-performing asset, we hereby give you notice under sub-section (2) of section 13 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, and call upon you to pay in full and discharge your liabilities to the Bank aggregating **Rs. 33,57,887/- (Rupees Thirty Three Lakh Fifty Seven Thousand Eight Hundred Eighty Seven Only)** + Interest thereon and other charges as stated in para 1 above, within 60 days from the date of this notice. We further give you notice that failing payment of the above amount with interest till the date of payment, we shall be free to exercise all or any of the rights under sub-section (4) of section 13 of the said Act, which please note.

6. Please note that, interest will continue to accrue at the rates specified in para 1 above for each credit facility until payment in full.

7. We invite your attention to sub-section 13 of the said Act in terms of which you are barred from transferring any of the secured assets referred to in para 1 above by way of sale, lease or otherwise (other than in the ordinary course of business), without obtaining our prior written consent. We may add that non-compliance with the above provision contained in section 13 (13) of the said Act, is an offence punishable under section 29 of the Act.

8. We further invite your attention to sub section (8) of section 13 of the said Act in terms of which you may redeem the secured assets, if the amount of dues together with all costs, charges and expenses incurred by the Bank is tendered to you, at any time before the date of publication of notice for public auction/ inviting quotations/ tender/ private treaty. Please note that after publication of this notice as above, your right to redeem the secured assets will not be available.

Please note that this demand notice is without prejudice to and shall not be construed as waiver of any other rights or remedies which we may have, including without limitation, the right to make further demands in respect of sums owing to us.

Yours faithfully,  
**Mrs. Priya Kamath,**  
Chief Manager and Authorised Signatory,  
Bank of Baroda

**GRIHUM HOUSING FINANCE LIMITED** (FORMERLY KNOWN AS POONAWALLA HOUSING FINANCE LTD) Registered Office: 602, 6th FLOOR, ZERO ONE IT PARK, SR. No. 79/1, GHORPADI, MUNDHWA ROAD, PUNE - 411036 Branch Office: Office Number 48, 1st Floor, Business Square Complex, Gate No. 1638 & 1639, Pune-Nashik Highway, Taluka: Khed, Chakan, Pune-410509

**E-AUCTION - SALE NOTICE**  
Sale of secured immovable asset under SARFAESI Act

Euction Sale Notice for Sale of Immovable Assets under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("the Act") read with Rule 8 and 9 of the Security Interest (Enforcement) Rules, 2002. Notice is hereby given to the public in general and in particular to the Borrower/ Mortgagor/ Guarantor(s) that the below described immovable properties mortgaged to Grihum Housing Finance Limited (formerly known as Poonawalla Housing Finance Limited as the Poonawalla Housing Finance Limited) with effect from 17 Nov 2023 (Previously known as Magma Housing Finance Limited and originally incorporated with name of GE Money Housing Finance Public Unlimited Company) (hereinafter referred to as the "Secured Creditor" as per the Act), the possession of which has been taken by the Authorised Officer of Secured Creditor in exercise of powers conferred under section 13(12) of the Act read with Rules 8 and 9 of the security interest (Enforcement) Rule pursuant to notice under section 13(2) of the Act. The Secured Assets will be sold on "As is where is", "As is what is", and "Whatever there is" basis on 07/01/2025 through E-Auction. It is hereby informed to General public that we are going to conduct public through E-Auction platform provided at the website: <https://www.bankauctions.com>. For detailed T&Cs of sale, please refer to link provided in GHL's Secured Creditor's website i.e. [www.grihum.com](http://www.grihum.com)

Sl.	Proposal No./Customer Name (A)	Demand Notice Date and Outstanding Amount (B)	Nature of Possession (C)	Description of Property (D)	Reserve Price (E)	EMD (10% of RPD) (F)	EMD Submission date (G)	Incremental Bid (H)	Property Inspection Date & Time (I)	Date and time of Auction (J)	Known encumbrances or court cases if any (K)
1	LOAN NO. H10046210000000 5024378 VIKAS BABASO SHINDE (BORROWER) SANGITA BABASO SHINDE (CO BORROWER)	Notice date: 07/08/2024 Total Dues: Rs.18,08,031/- (Rupees Eighteen Lakh Eight Thousand Thirty One Only) payable as on 07/08/2024 along with interest @12.50% p.a. till the realization.	Physical	All That Piece And Parcel The Flat No.102, Wing F, 1st Floor, Area Admeasuring 55Sq.Ft.I.E. 51.57sq.Mtrs. With Parking In Project Name Avnish Pride, Bearing Grampanchayat Medankarwadi Property No. 3655/01 Constructed On Survey No. 63 (127 Old) Area Admeasuring 00h.24r Of Village Medankarwadi, Tal. Khed, Dist. Pune Within The Limits Of Sub-Registrar Khed Pin 410501. Particularly Mentioned In Sale Deed Executed. Boundaries Of Flat As Under - To Or Towards East: Gat No. 84, To Or Towards South: Flat No. F-101, To Or Towards West: Gat No. 62, To Or Towards North: Flat No. G-101	Rs. 16,70,550/- (Rupees Sixteen Lakh Seven Thousand Five Hundred Fifty Five Only)	Rs. 1,67,055/- (Rupees One Lakh Sixty Seven Thousand Fifty Five Only)	31/12/2024 Before 5 PM	10,000/-	26/12/2024 (11AM - 4PM)	07/01/2025 (11AM - 2PM)	NIL

The intending bidders/purchasers are advised to visit Secured Creditor Branch and the auction properties, and make his own enquiry and ascertain additional charges, encumbrances and any third-party interests and satisfy himself/herself in all aspects thereof before submitting the bids. All statutory dues like property taxes, electricity/water dues and any other dues, if any, attached to the property to be ascertained and paid by the successful bidder. The interested bidders are required to register themselves with the portal and obtain login ID and Password well in advance, which is mandatory for e-bidding, (from auction service provider) CI India PVT LTD. Address- Plot No-68 3rd floor Gurgaon Haryana-122003. Helpline Number- 7291981124,25,26 Support Email id - [Support@bankauctions.com](mailto:Support@bankauctions.com). Contact Person - Dharni P. Email id - [dharni.p@ciindia.com](mailto:dharni.p@ciindia.com) Contact No.- 9948182222. Please note that Prospective bidders may avail online training on e-auction from them only. The intending purchaser/bidder is required to submit money deposit (EMD) by way of bank of NEFT/RTGS/DD in the account of "Grihum Housing Finance Ltd., Bank-CICI BANK LTD, Account No-000651000480 and IFSC Code- CICI0000006, 20, R.N. Mukherjee Road- Kolkata-700001 drawn on any nationalized or scheduled Bank or before 31/12/2024 and register their name at <https://www.bankauctions.com> and get user ID and password free of cost and get training on e-auction from the service provider. After their registration on the website, the intending purchaser/bidder is required to get the copies of the following documents uploaded, e-mail and sent self-attested hard copy at Address: "Office Number 48, 1st Floor, Business Square Complex, Gate No. 1638 & 1639, Pune-Nashik Highway, Taluka -Khed, Chakan, Pune-410501" Mobile no. +91 956726050 e-mail ID [rahu.r1@grihumhousing.com](mailto:rahu.r1@grihumhousing.com). For further details on terms and conditions please visit <https://www.bankauctions.com> and [www.grihumhousing.com](http://www.grihumhousing.com) to take part in e-auction.

This notice should also be considered as 30 days' notice to Borrower / Co-Borrower/ Mortgagor (s)/ Guarantor(s) under Rule 8(6) of the Security Interest (Enforcement) Rule-2002

Date: 07.12.2024, Place: Pune Sd/- Authorised Officer, Grihum Housing Finance Limited (Formerly Known as Poonawalla Housing finance Ltd)

**FORM G INVITATION FOR EXPRESSION OF INTEREST FOR CIAN HEALTHCARE LIMITED**  
OPERATING IN PHARMACEUTICAL INDUSTRY AT Reg. Office At Pune (M.H.) and Plant at Village Sisona, Bhagwanpur, Roorkee, Distt. Haridwar, (Uttarakhand) (Under sub-regulation (1) of regulation 35A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**RELEVANT PARTICULARS**

Sl.	Name of the corporate debtor along with PAN & CIN/ LLP No.	CIAN HEALTHCARE LIMITED PAN: AAQC5027C CIN: L24233PN2003PL017563
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	CIAN HEALTHCARE LIMITED PAN: AAQC5027C CIN: L24233PN2003PL017563
2.	Address of the registered office.	Mikat No. 3339, Block No. 1, From South Side, C.S.No. 227/23A, Harpal Park, Opp. Berger Paint, Phursungi, Pune, Maharashtra, India. 412308
3.	URL of website.	<a href="https://cian.co">https://cian.co</a>
4.	Details of place where majority of fixed assets are located.	248, Village Sisona, Bhagwanpur, Roorkee, Distt. Haridwar, (Uttarakhand)-247661
5.	Installed capacity of main products/ services	Product HSN Code : 3004 Capacity : 750000 KG Qty. Sold : 419972.40 KG
6.	Quantity and value of main products/ services sold in last financial year	Product HSN Code : 3004 Capacity : 750000 KG Qty. Sold : 419972.40 KG Sales Value : 4429.09 Lakhs
7.	Number of employees/ workmen	256
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL.	The details can be sought from RP by sending an email on <a href="mailto:cpic.cianhealthcare@gmail.com">cpic.cianhealthcare@gmail.com</a> or <a href="mailto:rsingunsun192123@gmail.com">rsingunsun192123@gmail.com</a>
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL.	The detailed invitation for expression of interest which shall include the eligibility for resolution applicants under section 25(2)(h) of the code can be sought from the RP by sending an email on <a href="mailto:cpic.cianhealthcare@gmail.com">cpic.cianhealthcare@gmail.com</a> or <a href="mailto:rsingunsun192123@gmail.com">rsingunsun192123@gmail.com</a>
10.	Last date for receipt of expression of interest	23.12.2024
11.	Date of issue of provisional list of prospective resolution applicants	02.01.2025
12.	Last date for submission of objections to provisional list	07.01.2025
13.	Date of issue of final list of prospective resolution applicants	17.01.2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	22.01.2025
15.	Last date for submission of resolution plans	21.02.2025
16.	Process email id to submit Expression of Interest	<a href="mailto:cpic.cianhealthcare@gmail.com">cpic.cianhealthcare@gmail.com</a>

Sd/-  
Rashen Chordiya  
Reg. No.: Registration No. IBB/PA-04/AF-P2540/2023-2024/4347  
As RP of Cian Healthcare Limited  
wide HomeCL Mumbai order dated 11 June 2024  
Address: 114, Solaris Hubtown, N.S. Phadke Marg, Near East West Flyover,  
Anandher (E), Mumbai-400069; Email: [cpic.cianhealthcare@gmail.com](mailto:cpic.cianhealthcare@gmail.com)  
Date: 07.12.2024  
Place: Mumbai  
AFA Valid till 31.12.2025

**SALE NOTICE**  
**KGEPL ENGINEERING SOLUTIONS PRIVATE LIMITED (IN LIQUIDATION)**  
CIN: U40102PN2007PTC130881  
Registered Office:-S. No. 49, Industry House, Opposite Kalyani Steels Ltd., Mundhwa, Pune-411 036

**E-AUCTION SALE NOTICE UNDER INSOLVENCY AND BANKRUPTCY CODE, 2016**

Notice is hereby given to the public in general under the Insolvency and Bankruptcy Code, 2016 and the regulations made thereunder that M/s KGEPL ENGINEERING SOLUTIONS PRIVATE LIMITED (in Liquidation) ("Corporate Debtor") is being proposed to be sold as a "Going Concern" as per Regulation 32(e) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, or as a set of assets collectively" as per Regulation 32(c) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS" AND "WITHOUT RECOURSE BASIS" through e-auction platform. The said proposition for disposition is without any kind of warranties and indemnities. The bidding of the assets/ entity stated in the below table shall take place through the online e-auction service provider, <https://indiaauction.com>

Submission of Requisite Forms, Affidavits,	From 08.12.2024 to 22.12.2024
Declaration of Assets	From 08.12.2024 to 22.12.2024
Site visit / Inspection Date	From 25.12.2024 to 01.01.2025
Last Date for Submission of EMD	04.01.2025 by 06.00 PM.
Date and Time of E-Auction	Date: 06.01.2025 Time: 11:00 AM to 01:00 PM (With an unlimited extension of 5 Mins)

**BLOCK -A: THE COMPANY (AS A GOING CONCERN) TO BE AUCTIONED AT BELOW MENTIONED RESERVE PRICE**

Particulars	Reserve Price (In INR)	EMD Amount (In INR)	Bid Incremental Value (In INR)
Sale of the Corporate Debtor as a going concern (including all its assets and liabilities but excluding Cash and bank Balance) as per Regulation 32(e) of IBB (Liquidation Process) Regulations, 2016. (Location: Regd Office S. No. 49, Industry House, Opposite Kalyani Steels Ltd., Mundhwa, Pune- 411 036, Balance) as per Regulation 32(e) of IBB (Liquidation Process) Regulations, 2016. (Location: Regd Office S. No. 49, Industry House, Opposite Kalyani Steels Ltd., Mundhwa, Pune- 411 036; (Reserve Price- Rs. 2,49,750/-)	5,00,00,000/-	50,00,000/-	5,00,000/-
<b>OR</b>			
Sale of the set of assets of the Corporate Debtor as per Regulation 32(c) of IBB (Liquidation Process) Regulations, 2016. Lot-1 Computers, printers, airconditioners, etc. located at Registered office S. No. 49, Industry House, Opposite Kalyani Steels Ltd., Mundhwa, Pune- 411 036; (Reserve Price- Rs. 2,49,750/-)	2,49,750	24,975	5,000
Lot-2 Windmill: (Reserve Price- Rs. 4,00,00,000/-) (Location: At Np 6 Gut No 886/1 Village Pemdardadi, Tal Junnar Dist 410502)	4,00,00,000	40,00,000	5,00,000

**BLOCK -B: THE COMPANY (AS A GOING CONCERN) WITHOUT ABOVE ASSETS OF BLOCK B TO BE AUCTIONED AT BELOW MENTIONED RESERVE PRICE**

Particulars	Reserve Price (In INR)	EMD Amount (In INR)	Bid Incremental Value (In INR)
Sale of the Corporate Debtor as a going concern (including all its assets and liabilities but excluding Cash and bank Balance and assets included in Block-B above) as per Regulation 32(e) of IBB (Liquidation Process) Regulations, 2016. (Location: Regd Office S. No. 49, Industry House, Opposite Kalyani Steels Ltd., Mundhwa, Pune- 411 036 (Reserve Price- Rs. 97,00,000/-)	97,00,000	9,70,000	1,00,000

**VERY IMPORTANT**  
Interested applicants may refer to the complete E-Auction Process Information Document containing details with respect to the e-auction Bid Application Form, Declaration and Undertakings, Other Forms, and Terms and Conditions with respect to the sale of the corporate debtor as per Regulation 32(e) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 (i.e., Sale as a going concern) under Block A and as per Regulation 32(c) of IBB (Liquidation Process) Regulations, 2016 on set of assets collectively basis under Block B and after sale of Block B, Block C being sale of the assets of the corporate debtor as per Regulation 32(e) of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016 (i.e., Sale as a going concern without assets sold under Block B). The detailed documents required to participate in the e-auction along with all the applicable terms and conditions can be obtained by the prospective bidders only by writing an email at [cpic.kgepl@gmail.com](mailto:cpic.kgepl@gmail.com). The Liquidator reserves the right to accept or reject or cancel any bid or extend or modify any terms of the E-Auction at any time without assigning any reason. The eligible bidders, prior to submitting their bid, are encouraged to make their independent enquiries/dues diligence, at their own cost for their satisfaction with prior appointment by contacting the Liquidator Mr. Rajesh Ramesh Kamath at the contact No. +91-9323597915.

**Rajesh Ramesh Kamath**  
The liquidator of KGEPL ENGINEERING SOLUTIONS PRIVATE LIMITED  
Regn. No. IBB/PA-01/JP-P-1606/2019-2020/12481  
Regd. Address: 301 A Wing Green Gagan Near Lakhadwala,  
Akurli Road, Kandivali East, Mumbai Suburban, Maharashtra, 400101  
Email Id (Process specific): [cpic.kgepl@gmail.com](mailto:cpic.kgepl@gmail.com)  
Contact Information: +91 9323597915  
Project-Specific Address for Correspondence:  
Rajesh Kamath  
Shop 78, Whispering Palms Shopping center, Lakhadwala, Akurli Road,  
Kandivali East, Mumbai - 400101  
Email: [cpic.kgepl@gmail.com](mailto:cpic.kgepl@gmail.com)  
Date: 07.12.2024  
Place: Mumbai

